

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4685/2024

RAM NIWAZ (SINCE DECEASED) THROUGH LRS. & ANR. Appellant(s)

VERSUS

RAM YAGGYA (DEAD) & ORS. Respondent(s)
(IA No. 174202/2024 - APPLICATION FOR CONDONATION OF DELAY IN
FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No. 169682/2024 - APPLICATION FOR SUBSTITUTION
IA No. 174201/2024 - SETTING ASIDE AN ABATEMENT)

Date : 30-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
[IN CHAMBER]

For Appellant(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Ms. Shraddha Saxena, Adv.
Ms. Madhulika, Adv.
Mr. Amulya Dev, Adv.

For Respondent(s) Mr. Sanjay Kumar Visen, AOR
Ms. Shashi Kiran, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing application for setting aside abatement
is condoned.

I.A. No. 169682/2024 : Prayer made in this application is
to bring on record the Lrs. of deceased respondent no. 1 who has
passed away on 01.08.2023. The details of the legal
representatives have been given in paragraph 4 of the application.

Learned counsel for respondent no. 1 states that he has
no objection to the prayer made in this application.

In the light of the above, the present application is

allowed and legal representatives as mentioned in paragraph 4 of the application are to be brought on record.

Amended memo of parties be filed within two weeks.

I.A. No. 174201/2024: Abatement is set aside.

(NEETA SAPRA)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)